

ITEM NO.4 Court 5 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1134/2021

NITISH SHANKAR Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(IA No.132466/2021-STAY APPLICATION)

Date : 21-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Ms. Suchitra Pandey, Adv
Ms. Shomila Bakshi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

After arguing for sometime, learned counsel appearing for the petitioner seeks permission to withdraw this writ petition with liberty to approach the High Court by filing a writ petition under Article 226 of the Constitution of India, if so advised.

Permission granted.

The writ petition is, accordingly, dismissed as withdrawn with aforesaid liberty.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master